



राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

वीरवार, 16 नवम्बर, 2017 / 25 कार्तिक, 1939

हिमाचल प्रदेश सरकार

FORESTS DEPARTMENT

NOTIFICATION

Shimla-2, the 27th September, 2017

No. FFE-A(A)1-3/2016.—The Governor, Himachal Pradesh is pleased to create a New Forest Circle Solan with its Headquarter at Solan out of territories of the present Nahan and Bilaspur Circle with the following details:—

Newly Created Circle	Geographical Area	Forest Area	Forest Division	Area Pre Sqr KMS	
				Geographical Area	Forest Area
Solon	1267.872	395.01	Solan	721.30	137.01
			Nalagarh	546.572	258.00

After creation of Forest Circle at Solon, the position of Bilaspur, Nahan and Solon Circles will be as under:—

Circle	Geographical Area	Forest Area	Division	Geographical	Forest Area
Bilaspur	1873.13	521.0888	Kunihar	706.13	178
			Bilaspur	1167	343.0888
Nahan	2824.92	1751.19	Nahan	536.40	342.01
			Renuka Ji	1018	307.87
			Paonta	450.50	310.87
			Rajgarh	820.00	790.48
Solon	1267.872	395.01	Solan	721.30	137.01
			Nalagarh	546.572	258

The Governor, HP is further pleased to order closing of the offices of CF (Working Plan South) Solon and CCF (Forest Protection and Fire Control) Bilaspur respectively with immediate effect. Due to shortage of staff at all levels, the staff posted in the above offices on their closure will be utilized in the newly created circle at Solon and in PCCF office Shimla as per requirement as most of the work of office of CCF (Forest Protection & Fire Control) Bilaspur has been transferred to PCCF office Shimla. The requirement of staff in new Circle office Solon shall be managed as under:—

Sl. No.	Name of Post	No. of posts	Remarks
1.	CF)	1	Post transferred from CF WP (South), Solon.
2.	DFO (HQ	1	Post transferred from CCF(FP&FC), Bilaspur.
3.	Supdt. Gr.I	1	To be created or allotting one post from the allocation of Direction Office.
4.	Supdt.Gr.II	2	1 post transferred from CCF (FP&FC) and 1 from CF (WP) (South) Solon.
5.	Senior Assistant	3	1 from CF WP (South), Solon and 2 from CCF (FP & FC), Bilaspur.
6.	Sr. Stenographer	1	To be transferred from the office of CCF (FP & FC).
7.	Draftsman/Head Draftsman	1	To be created or allotting one post from the allocation of Direction Office.
8.	Junior Asstt/Clerk	3	Post transferred from CCF (FP&FC) or CF WP (South) Solon.
9.	Chowkidar	1	To be transferred from the office of CCF (FP & FC), Bilaspur.
10.	Peons	7	2 from CF (WP) (South), Solon and 5 from CCF (FP & FC), Bilaspur.
11.	Mali	1	--do--
12.	Sweeper	1	Post to be created /or work to be outsourced.
13.	Daftri	1	--do--
14.	Dak Runner	1	--do--
15.	Driver	1	--do--

Also, the work of CF (WP-South) Solan upon its closure shall be divided between CF (Working Plan- Central) Mandi and CF (Working Plan-North), Palampur as per details given as under:—

Name of working Plan Circle	Area of Jurisdiction
Conservator of Forests Working Plan (Central), Mandi.	(i) Circle Office Rampur (ii) Circle Office Shimla (iii) Circle office Kullu (iv) Circle office B/Pur (v) Circle office Nahan
Conservator of Forests Working Plan (North), Palampur.	(i) Circle Office Mandi (ii) Circle Office Chamba (iii) Circle office D/Shala (iv) Circle Office H/pur

The newly created Forest Circle shall become functional from the date of its establishment.

By order,
TARUN KAPOO,
Additional Chief Secretary (Forests).

FORESTS DEPARTMENT

NOTIFICATION

Shimla-2, the 27th September, 2017

No. FFE-A(A)1-2/2016-Loose.—The Governor, Himachal Pradesh is pleased to create a New Forest Range namely Khundian in Forest Division Dehra, Distt. Kangra, HP by carving out this Block from Jawlamukhi Range. After re-organization/creation of Khundian Range, there would be three Blocks namely Khundian Block, Majheen Block and Lagroo Block (new creation).

The Governor, HP is further pleased to create one new Block at Bharoli in Jawalmukhi Range and one at Lagroo in Khundian Range and also two Beats one in Jawalmukhi Range namely Adhwani Beat and one in Khundian Range namely Pihri Beat. At present there are four forest ranges in Dehra Forest Division and after reorganisation/creation of Khundian Forest Range, the Dehra Forest Division will have 5 Ranges 16 Blocks and 58 Beats. The status of Dehra Forest Division after reorganisations creation of Khundian Forest Range will be as under:—

Division	Range	Block	Beats			
Dehra Forest Division	Nagrota Surian	Nagrota Surian	Nagrota Surian	Amlala	Galua	Baldoa
		Haripur	Sakari	Haripur	Bilaspur	Nandpur
		Khumahn	Khumahn	Dhar	Saproo	Masroor
	Jawalamukhi	Jawalamukhi	Jawalamukhi	Gummer	Challour	
		Bharoli (New Block)	Bharoli (from J/Mukhi Block)	Kohala (from J/Mukhi Block)	Adhwani (New Beat)	
		Surani	Surani	Tihari	Habrol	

	Dehra	Dehra	Dehra	Mangarh	Kherin	Mewa
		Bankhandi	Bankhandi	Tripal	Paisa	
		Pirsaluhi	Pirsaluhi	Bharanta	Kurna	Shantia
			Magroo			
	Sadwan	Sadwan	Pragpur	Bakarar	Dhiliara	
	Dada Siba	Dada Siba	Dada Siba	Rail	Chanaur	Bathu
		Sansarpur	Sansarpur	Badhal	Jandour	
		Kotla	Kotla	Challin	Khararpur	Dadoa
	Aniroh					
	Khundian	Khundian	Khundian	Nahalian	Pihari (New)	
		Majheen	Majheen	Sihorwala	Sialkar	
		Lagroo (New Block)	Dolla	Bari	Lagroo	

For making functional the new Range Khundian, the requirement of staff, the detail which is given below, may be adjusted within the allotted strength of HP Forest Department:—

Sl. No.	Name of Posts	Proposed/Required
1.	Range Forest Officer	1
2.	Deputy Ranger	2
3.	Forest Guard	2
4.	Peon	2
5.	Chowkidar	1

The newly created Forest Range Khundian as well as two Blocks at Bharoli and Lagroo including two Beats at Adhwani and Pihri shall become functional from the date of their establishment.

By order,
TARUN KAPOOR,
Additional Chief Secretary (Forests).

वन विभाग

अधिसूचना

शिमला-2, 9 अक्टूबर, 2017

संख्या:एफ0एफ0ई0-बी0एफ0(14)29 / 2013.—इस अधिसूचना में अन्तःस्थापित अनुसूची में विनिर्दिष्ट वन भूमि/बंजर भूमि में या उस पर सरकार तथा प्राईवेट व्यक्तियों के अधिकारों के स्वरूप और विस्तार की जांच कर ली गई है और उन्हें भारतीय वन अधिनियम, 1927 (1927 का अधिनियम संख्यांक 16) की धारा 29 की उपधारा (3) के अधीन यथा अपेक्षित अभिलिखित कर लिया है;

उक्त अनुसूची में दर्शित वन भूमि/बंजर भूमि सरकार की सम्पत्ति है, या जिस पर सरकार के सांपत्तिक अधिकार हैं या सरकार उसकी वन उपज के सम्पूर्ण या किसी भाग की हकदार है;

अतः हिमाचल प्रदेश के राज्यपाल, पूर्वोक्त अधिनियम की धारा 29 की उपधारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए घोषणा करते हैं कि उक्त अधिनियम के अध्याय-4 के उपबन्ध उक्त वन भूमि/बंजर भूमि को लागू होंगे और जो एतदपश्चात् पूर्वोक्त अधिनियम की धारा 29 की उपधारा (2) के उपबन्धों के अधीन "संरक्षित वन" कहलाएगी।

अनुसूची

क्रम संख्या	नस्ति संख्या	वन का नाम जिसे सीमांकित संरक्षित वन में परिवर्तित किया जाना अपेक्षित है	हदबस्त नम्बर सहित मुहाल का नाम	खसरा नम्बर	क्षेत्र हैक्टेयर में	मुख्य सीमाएं	वन परिक्षेत्र	वन मण्डल	जिला
1	9/2010	धारटा सूली-प्रथम	थाना जलौना	397 व 400 किता 2	26-28-90	उत्तर: थाना जलौना दक्षिण: माईला पूर्व: थाना जलौना पश्चिम: थाना जलौना	सरांह	चौपाल	शिमला

आदेश द्वारा,
तरुण कपूर,
अतिरिक्त मुख्य सचिव (वन)।

[Authoritative English Text of this Department Notification No.FFE-B-F(14)-29/2013, dated 9th October, 2017 as required under Article 348 (3) of the Constitution of India].

FORESTS DEPARTMENT

NOTIFICATION

Shimla-2, the 9th October, 2017

No.FFE-B-F(14)-29/2013.—Whereas the nature and extent of the rights of the Government and of private persons in or over the Forest Land/Waste Land specified in the schedule inserted to this Notification have been enquired into and recorded as required under Sub-Section (3) of Section-29 of the Indian Forest Act, 1927 (Act No. 16 of 1927);

And whereas the Forest Land/Waste Land shown in the said schedule is the property of the Government or over which the Government has proprietary rights or the Government is entitled to the whole or any part of the Forest Produce therein;

Now, therefore, in exercise of the powers conferred by Sub-Section (1) of Section-29 of the Act *ibid*, the Governor, Himachal Pradesh is pleased to declare that the provisions of Chapter-IV of the Act shall apply to the said Forest Land/Waste Land and shall hereafter be called as "Protected Forests" under the provisions of Sub-Section (2) of Section-29 of the Act *ibid*.

SCHEDULE

Sr. No.	File No.	Name of Forest required to be converted into Demarcated Protected Forests	Name of Muhal with Hadbast No.	Khasra Nos.	Area in Hectare	Cardinal Boundaries	Forest Range	Forest Division	District
1	9/2010	Dharta Suli-I	Thana Jalauna	397, 400 Kitta-2	26-28-90	North: Thana Jalauna South: Maila East: Thana Jalona West: Thana Jalona	Saranh	Chopal	Shimla

By order,
TARUN KAPOOR,
Additional Chief Secretary (Forests).

वन विभाग

अधिसूचना

शिमला-2, 9 अक्टूबर, 2017

संख्या: एफ0एफ0ई0-बी0एफ0(14)30 / 2013.—इस अधिसूचना में अन्तःस्थापित अनुसूची में विनिर्दिष्ट वन भूमि/बंजर भूमि में या उस पर सरकार तथा प्राईवेट व्यक्तियों के अधिकारों के स्वरूप और विस्तार की जांच कर ली गई है और उन्हें भारतीय वन अधिनियम, 1927 (1927 का अधिनियम संख्यांक 16) की धारा 29 की उपधारा (3) के अधीन यथा अपेक्षित अभिलिखित कर लिया है;

उक्त अनुसूची में दर्शित वन भूमि/बंजर भूमि सरकार की सम्पत्ति है, या जिस पर सरकार के सांपत्तिक अधिकार हैं या सरकार उसकी वन उपज के सम्पूर्ण या किसी भाग की हकदार है;

अतः हिमाचल प्रदेश के राज्यपाल, पूर्वोक्त अधिनियम की धारा 29 की उपधारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए घोषणा करते हैं कि उक्त अधिनियम के अध्याय-4 के उपबन्ध उक्त वन भूमि/बंजर भूमि को लागू होंगे और जो एतदपश्चात् पूर्वोक्त अधिनियम की धारा 29 की उपधारा (2) के उपबन्धों के अधीन "संरक्षित वन" कहलाएगी।

अनुसूची

क्रम संख्या	नस्ति संख्या	वन का नाम जिसे सीमांकित संरक्षित वन में परिवर्तित किया जाना अपेक्षित है	हदबस्त नम्बर सहित मुहाल का नाम	खसरा नम्बर	क्षेत्र हैक्टेयर में	मुख्य सीमाएं मुहाल/उप मुहाल	वन परिक्षेत्र	वन मण्डल	जिला
1	10/2010	नावणी-प्रथम	नावणी	37, 38, 39, 69, 70, 71, 269, 271 किता 8	17-16-4 6	उत्तर: जावग दक्षिण: नावणी पूर्व: शिहली पश्चिम: नावणी	सरांह	चौपाल	शिमला

आदेश द्वारा,
तरुण कपूर,
अतिरिक्त मुख्य सचिव (वन)।

[Authoritative English Text of this Department Notification No.FFE-B-F(14)-30/2013, dated 9th October, 2017 as required under Article 348 (3) of the Constitution of India].

FORESTS DEPARTMENT

NOTIFICATION

Shimla-2, the 9th October, 2017

No. FFE-B-F(14)-30/2013.—Whereas the nature and extent of the rights of the Government and of private persons in or over the Forest Land/Waste Land specified in the schedule inserted to this Notification have been enquired into and recorded as required under Sub-Section (3) of Section-29 of the Indian Forest Act, 1927 (Act No. 16 of 1927);

And whereas the Forest Land/Waste Land shown in the said schedule is the property of the Government or over which the Government has proprietary rights or the Government is entitled to the whole or any part of the Forest Produce therein;

Now, therefore, in exercise of the powers conferred by Sub-Section (1) of Section-29 of the Act *ibid*, the Governor, Himachal Pradesh is pleased to declare that the provisions of Chapter-IV of the Act shall apply to the said Forest Land/Waste Land and shall hereafter be called as “Protected Forests” under the provisions of Sub-Section (2) of Section-29 of the Act *ibid*.

SCHEDULE

Sl. No.	File No.	Name of Forest required to be converted into Demarcated Protected Forests	Name of Muhal with Hadbast No.	Khasra Nos.	Area in Hectare	Cardinal Boundaries	Forest Range	Forest Division	District
1	10/2010	Navani-I	Navani	37, 38, 39, 69, 70, 71, 269, 271 Kitta-8	17-16-46	North: Jawag South: Navani East: Shihli West: Navani	Saranh	Chopal	Shimla

By order,
TARUN KAPOOR,
Additional Chief Secretary (Forests).

वन विभाग

अधिसूचना

शिमला-2, 9 अक्टूबर, 2017

संख्या: एफ0एफ0ई0-बी0एफ0(14)31/2013.—इस अधिसूचना में अन्तःस्थापित अनुसूची में विनिर्दिष्ट वन भूमि/बंजर भूमि में या उस पर सरकार तथा प्राईवेट व्यक्तियों के अधिकारों के स्वरूप और विस्तार की जांच कर ली गई है और उन्हें भारतीय वन अधिनियम, 1927 (1927 का अधिनियम संख्यांक 16) की धारा 29 की उपधारा (3) के अधीन यथा अपेक्षित अभिलिखित कर लिया है;

उक्त अनुसूची में दर्शित वन भूमि/बंजर भूमि सरकार की सम्पत्ति है, या जिस पर सरकार के सांपत्तिक अधिकार हैं या सरकार उसकी वन उपज के सम्पूर्ण या किसी भाग की हकदार है;

अतः हिमाचल प्रदेश के राज्यपाल, पूर्वोक्त अधिनियम की धारा 29 की उपधारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए घोषणा करते हैं कि उक्त अधिनियम के अध्याय-4 के उपबन्ध उक्त वन भूमि/बंजर भूमि को लागू होंगे और जो एतदपश्चात् पूर्वोक्त अधिनियम की धारा 29 की उपधारा (2) के उपबन्धों के अधीन "संरक्षित वन" कहलाएगी।

अनुसूची

क्रम संख्या	नस्ति संख्या	वन का नाम जिसे सीमांकित संरक्षित वन में परिवर्तित किया जाना अपेक्षित है	हदबस्त नम्बर सहित मुहाल का नाम	खसरा नम्बर	क्षेत्र हैक्टेयर में	मुख्य सीमाएं	वन परिक्षेत्र	वन मण्डल	जिला
1	11/2010	बनोटी-तृतीय	कुहल	6 व 149 किता 2	28-14-21	उत्तर: कुहल दक्षिण: भोलानू पूर्व: कुहल पश्चिम: चपलाह	सरांह	चौपाल	शिमला

आदेश द्वारा,
तरुण कपूर,
अतिरिक्त मुख्य सचिव (वन)।

[Authoritative English Text of this Department Notification No.FFE-B-F(14)-31/2013, dated 9th October, 2017 as required under Article 348 (3) of the Constitution of India].

FORESTS DEPARTMENT

NOTIFICATION

Shimla, the 9th October, 2017

No.FFE-B-F(14)-31/2013.—Whereas the nature and extent of the rights of the Government and of private persons in or over the Forest Land/Waste Land specified in the schedule inserted to this Notification have been enquired into and recorded as required under Sub-Section (3) of Section-29 of the Indian Forest Act, 1927 (Act No. 16 of 1927);

And whereas the Forest Land/Waste Land shown in the said schedule is the property of the Government or over which the Government has proprietary rights or the Government is entitled to the whole or any part of the Forest Produce therein;

Now, therefore, in exercise of the powers conferred by Sub-Section (1) of Section-29 of the Act *ibid*, the Governor, Himachal Pradesh is pleased to declare that the provisions of Chapter-IV of the Act shall apply to the said Forest Land/Waste Land and shall hereafter be called as "Protected Forests" under the provisions of Sub-Section (2) of Section-29 of the Act *ibid*.

SCHEDULE

Sr. No.	File No.	Name of Forest required to be converted into Demarcated Protected Forests	Name of Muhal with Hadbast No.	Khasra Nos.	Area in Hectare	Cardinal Boundaries	Forest Range	Forest Division	District
1	11/2010	Banoti-III	Kuhah	6, 149 Kitta-2	28-14-21	North: Kuhah South: Bholanu East: Kuhah West: Chaplah	Saranh	Chopal	Shimla

By order,
TARUN KAPOOR,
Additional Chief Secretary.

वन विभाग

अधिसूचना

शिमला-2, 9 अक्टूबर, 2017

संख्या: एफ0एफ0ई0-बी0एफ0(14)32 / 2013.—इस अधिसूचना में अन्तःस्थापित अनुसूची में विनिर्दिष्ट वन भूमि/बंजर भूमि में या उस पर सरकार तथा प्राईवेट व्यक्तियों के अधिकारों के स्वरूप और विस्तार की जांच कर ली गई है और उन्हें भारतीय वन अधिनियम, 1927 (1927 का अधिनियम संख्यांक 16) की धारा 29 की उपधारा (3) के अधीन यथा अपेक्षित अभिलिखित कर लिया है;

उक्त अनुसूची में दर्शित वन भूमि/बंजर भूमि सरकार की सम्पत्ति है, या जिस पर सरकार के सांपत्तिक अधिकार हैं या सरकार उसकी वन उपज के सम्पूर्ण या किसी भाग की हकदार है;

अतः हिमाचल प्रदेश के राज्यपाल, पूर्वोक्त अधिनियम की धारा 29 की उपधारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए घोषणा करते हैं कि उक्त अधिनियम के अध्याय-4 के उपबन्ध उक्त वन भूमि/बंजर भूमि को लागू होंगे और जो एतदपश्चात् पूर्वोक्त अधिनियम की धारा 29 की उपधारा (2) के उपबन्धों के अधीन "संरक्षित वन" कहलाएगी।

अनुसूची

क्रम संख्या	नस्ति संख्या	वन का नाम जिसे सीमांकित संरक्षित वन में परिवर्तित किया जाना अपेक्षित है	हदबस्त नम्बर सहित मुहाल का नाम	खसरा नम्बर	क्षेत्र हैक्टेयर में	मुख्य सीमाएं	वन परिक्षेत्र	वन मण्डल	जिला
1	12/2010	देवठी—द्वितीय	देवठी	828 व 846 किता 2	13-81-27	उत्तर: जोड़ना दक्षिण: जोड़ना पूर्व: — जोड़ना पश्चिम: देवठी	सरांह	चौपाल	शिमला

आदेश द्वारा,
तरुण कपूर,
अतिरिक्त मुख्य सचिव (वन)।

[Authoritative English Text of this Department Notification No.FFE-B-F(14)-32/2013, dated 9th October, 2017 as required under Article 348 (3) of the Constitution of India].

FORESTS DEPARTMENT

NOTIFICATION

Shimla-2, the 9th October, 2017

No.FFE-B-F(14)-32/2013.—Whereas the nature and extent of the rights of the Government and of private persons in or over the Forest Land/Waste Land specified in the schedule inserted to this Notification have been enquired into and recorded as required under Sub-Section (3) of Section-29 of the Indian Forest Act, 1927 (Act No. 16 of 1927);

And whereas the Forest Land/Waste Land shown in the said schedule is the property of the Government or over which the Government has proprietary rights or the Government is entitled to the whole or any part of the Forest Produce therein;

Now, therefore, in exercise of the powers conferred by Sub-Section (1) of Section-29 of the Act *ibid*, the Governor, Himachal Pradesh is pleased to declare that the provisions of Chapter-IV of the Act shall apply to the said Forest Land/Waste Land and shall hereafter be called as “Protected Forests” under the provisions of Sub-Section (2) of Section-29 of the Act *ibid*.

SCHEDULE

Sl. No.	File No.	Name of Forest required to be converted into Demarcated Protected Forests	Name of Muhal with Hadbast No.	Khasra Nos.	Area in Hectare	Cardinal Boundaries	Forest Range	Forest Division	District
1	12/2010	Deothi-II	Deothi	828, 846 Kitta-2	13-81-27	North: Jorna South: Jorna East: Jorna West: Deothi	Saranh	Chopal	Shimla

By order,
TARUN KAPOOR,
Additional Chief Secretary (Forests).

वन विभाग

अधिसूचना

शिमला-2, 9 अक्टूबर, 2017

संख्या: एफ0एफ0ई0-बी0एफ0(14)33 / 2013.—इस अधिसूचना में अन्तःस्थापित अनुसूची में विनिर्दिष्ट वन भूमि/बंजर भूमि में या उस पर सरकार तथा प्राईवेट व्यक्तियों के अधिकारों के स्वरूप और विस्तार की जांच कर ली गई है और उन्हें भारतीय वन अधिनियम, 1927 (1927 का अधिनियम संख्यांक 16) की धारा 29 की उपधारा (3) के अधीन यथा अपेक्षित अभिलिखित कर लिया है;

उक्त अनुसूची में दर्शित वन भूमि/बंजर भूमि सरकार की सम्पत्ति है, या जिस पर सरकार के सांपत्तिक अधिकार हैं या सरकार उसकी वन उपज के सम्पूर्ण या किसी भाग की हकदार है;

अतः हिमाचल प्रदेश के राज्यपाल, पूर्वोक्त अधिनियम की धारा 29 की उपधारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए घोषणा करते हैं कि उक्त अधिनियम के अध्याय-4 के उपबन्ध उक्त वन भूमि/बंजर भूमि को लागू होंगे और जो एतदपश्चात् पूर्वोक्त अधिनियम की धारा 29 की उपधारा (2) के उपबन्धों के अधीन "संरक्षित वन" कहलाएगी।

अनुसूची

क्रम संख्या	नस्ति संख्या	वन का नाम जिसे सीमांकित संरक्षित वन में परिवर्तित किया जाना अपेक्षित है	हदबस्त नम्बर सहित मुहाल का नाम	खसरा नम्बर	क्षेत्र हैक्टेयर में	मुख्य सीमाएं	वन परिक्षेत्र	वन मण्डल	जिला
1,	13/2010	बनोटी—चतुर्थ	डिमो	364/1 व किता 2	10-65-28	उत्तर: डिमो दक्षिण: गोरवां पूर्व: मिनडोली पश्चिम: डिमो	सरांह	चौपाल	शिमला

आदेश द्वारा,
तरुण कपूर,
अतिरिक्त मुख्य सचिव (वन)।

[Authoritative English Text of this Department Notification No.FFE-B-F(14)-33/2013, dated 9th October, 2017 as required under Article 348 (3) of the Constitution of India].

FORESTS DEPARTMENT

NOTIFICATION

Shimla-2, the 9th October, 2017

No.FFE-B-F(14)-33/2013.—Whereas the nature and extent of the rights of the Government and of private persons in or over the Forest Land/Waste Land specified in the schedule inserted to this Notification have been enquired into and recorded as required under Sub-Section (3) of Section-29 of the Indian Forest Act, 1927 (Act No. 16 of 1927);

And whereas the Forest Land/Waste Land shown in the said schedule is the property of the Government or over which the Government has proprietary rights or the Government is entitled to the whole or any part of the Forest Produce therein;

Now, therefore, in exercise of the powers conferred by Sub-Section (1) of Section-29 of the Act *ibid*, the Governor, Himachal Pradesh is pleased to declare that the provisions of Chapter-IV of the Act shall apply to the said Forest Land/Waste Land and shall hereafter be called as “Protected Forests” under the provisions of Sub-Section (2) of Section-29 of the Act *ibid*.

SCHEDULE

Sr. No.	File No.	Name of Forest required to be converted into Demarcated Protected Forests	Name of Muhal with Hadbast No.	Khasra Nos.	Area in Hectare	Cardinal Boundaries	Forest Range	Forest Division	Distt.
1	13/2010	Banoti-IV	Dimo	364/1, 526 Kitta-2	10-65-28	North: Dimo South: Gorwan East: Mindoli West: Dimo	Saranh	Chopal	Shimla

By order,
TARUN KAPOOR,
Additional Chief Secretary (Forests).

TRAINING & FOREIGN ASSIGNMENT DEPARTMENT

NOTIFICATION

Shimla-2, the 12th October, 2017

No.Per(Trg.)B(2)-1/90-IV.—The Governor, Himachal Pradesh is pleased to create 01 (One) post of Research & Documentation Officer, Class-I (Gazetted) in the pay scale of Rs. 10300-34800+5000 Grade Pay in HIPA Establishment by conversion/transfer from the post already created under Disaster Management Centre at HIPA.

The expenditure will be debitable to the Head of Account: 2070-Other Administrative Services, 003-Training, 03-H.P. Institute of Public Administration (Non Plan)-SOON-(01)-Salaries during the current financial years 2017-18.

This issues with the prior concurrence of the Finance Department (Expenditure Control-II) and Revenue Department (Disaster Management) obtained *vide* their U.O.No.53326510-Fin-F/2015 dated 13-8-2015 & U.O.No. Rev (DMC) (F) 11-45/2015 dated 13-2-2017 respectively.

By order,
R. D. DHIMAN,
Principal Secretary (Trg. & FA).

LABOUR & EMPLOYMENT DEPARTMENT

NOTIFICATION

Shimla-171001, the 16th January, 2017

No.: 11-6/85(Lab) ID/2017/Shimla.—It appears to the undersigned that an industrial dispute about the following issue exist between General Secretary, State HRTC Conductor Union, Himachal Pradesh, H.Q. Mandi C/O HRTC Mandi with The Managing Director, Himachal Road Transport Corporation, Shimla.

As per report under section 12(4) of the Industrial Disputes Act, 1947 submitted by the Conciliation Officer, he tried his level best to settle the dispute during conciliation proceedings but could not succeed. The report so received has been considered by the undersigned and as per power vested under Sub- Section 5 of Section 12 of the Act *ibid*, the undersigned has decided that this dispute is required to be legally adjudicated by the Labour Court/ Industrial Tribunal.

Therefore, the undersigned while exercising the powers vested by the Govt. of Himachal Pradesh vide Notification No.: 19-8/89-Shram (Loose), Dated 7th September, 1992 and as per power vested under Sub Section-1 of Section 10 of The Industrial Disputes Act, 1947 (14 of 1947) this industrial dispute is referred to the Labour Court/Industrial Tribunal Shimla constituted under Section-7 of Act *ibid*, on the following issue/issues for legal adjudication:—

“Whether miscellaneous demands raised by the General Secretary, State HRTC Conductor Union, Himachal Pradesh, H.Q. Mandi vide demand notices dated- 22.11.2011 & 05.10.2012 (**Copies-Enclosed**) before and to be fulfilled by the Managing Director, Himachal Road Transport Corporation, Shimla are legal and justified? If yes, what relief, monetary and other service benefits in terms of demand notices dated-22.11.2011 & 05.10.2012, the concerned workmen are entitled to from the above employer/management?”

By order,
Sd/-
*Labour Commissioner,
Himachal Pradesh.*

LABOUR & EMPLOYMENT DEPARTMENT

NOTIFICATION

Shimla-171001, the 20th February, 2017

No.11-1/10(Lab) ID/2017/Theog.—It appears to the undersigned that an industrial dispute about the following issue exist between Sh. Gopal Sharma S/O Sh. ChirANJI Lal, Village- Janajan, P.O. Deothi, Tehsil Theog, Distt. Shimla, H.P. and i) The Director, M/s Him Agri Fresh Pvt. Ltd. 518, J.P. Nagar, Jalandhar, Punjab. ii) The Manager, M/s Him Agri Fresh Pvt. Ltd. Village & P.O. Balghar, Tehsil Theog, Distt. Shimla, H.P.

Whereas, the Labour Inspector-*cum*-Conciliation Officer, has incorporated in the report that during the course of conciliation proceedings for the purpose of bringing about a legal and amicable settlement, all matters affecting the settlement were investigated and has made all efforts

for the purpose of inducing the parties to come to legal, fair and amicable settlement of the said dispute. However, no such settlement could be arrived at in between the parties to the industrial dispute.

Whereas, undersigned while exercising the power vested as provided under sub section 5 of Section 12 of the Act *ibid* carefully examined the report and come to the conclusion that there exist an industrial dispute between the above parties which requires legal adjudication.

Therefore, in view of the above facts and circumstances, the undersigned while exercising the powers vested by the Govt. of Himachal Pradesh vide Notification No.: Shram(A) 7-9/201, dated- 17.01.2017 and as per power vested under Sub Section-1 of Section 10 of The Industrial Disputes Act, 1947 (14 of 1947), formed an opinion to refer this dispute to the Labour Court/Industrial Tribunal Shimla, constituted under Section-7 of Act *ibid*, for legal adjudication on the following issue/issues:—

“Whether termination of services of Sh. Gopal Sharma S/O Sh. Chiranji Lal, Village-Janajan, P.O. Deothi, Tehsil Theog, Distt. Shimla, H.P. w.e.f. 01.01.2016 by the Employer/Managing Director, i) The Director, M/s Him Agri Fresh Pvt. Ltd. 518, J.P. Nagar, Jalandhar, Punjab. and ii) The Manager, M/s Him Agri Fresh Pvt. Ltd. Village & P.O. Balghar, Tehsil Theog, Distt. Shimla, H.P. without complying with the provisions of the Industrial Disputes Act, 1947 is legal and justified? If not, what relief including reinstatement, amount of back wages, seniority, past service benefits and compensation the above ex-worker is entitled to from the above employer?”

By order,
Sd/-

*Additional Labour Commissioner,
Himachal Pradesh.*

LABOUR & EMPLOYMENT DEPARTMENT

NOTIFICATION

Shimla-171001, the 22nd February, 2017

No.: 11-1/10(Lab) ID/2017/Theog.—It appears to the undersigned that an industrial dispute about the following issue exist between Sh. Harish Chander S/O Sh. Jassi Ram, Village-Nano, P.O. Balag, Tehsil Theog, Distt. Shimla, H.P. and i) The Director, M/s Him Agri Fresh Pvt. Ltd. 518, J.P. Nagar, Jalandhar, Punjab. ii) The Manager, M/s Him Agri Fresh Pvt. Ltd. Village & P.O. Balghar, Tehsil Theog, Distt. Shimla, H.P.

Whereas, the Labour Inspector-cum-Conciliation Officer, has incorporated in the report that during the course of conciliation proceedings for the purpose of bringing about a legal and amicable settlement, all matters affecting the settlement were investigated and has made all efforts for the purpose of inducing the parties to come to legal, fair and amicable settlement of the said dispute. However, no such settlement could be arrived at in between the parties to the industrial dispute.

Whereas, undersigned while exercising the power vested as provided under sub section 5 of Section 12 of the Act ibid carefully examined the report and come to the conclusion that there exist an industrial dispute between the above parties which requires legal adjudication.

Therefore, in view of the above facts and circumstances, the undersigned while exercising the powers vested by the Govt. of Himachal Pradesh vide Notification No.: Shram(A) 7-9/201, dated- 17.01.2017 and as per power vested under Sub Section-1 of Section 10 of The Industrial Disputes Act, 1947 (14 of 1947), formed an opinion to refer this dispute to the Labour Court/Industrial Tribunal Shimla, constituted under Section-7 of Act ibid, for legal adjudication on the following issue/issues:—

“Whether termination of services of Sh. Harish Chander S/O Sh. Jassi Ram, Village- Nano, P.O. Balag, Tehsil Theog, Distt. Shimla, H.P. w.e.f. 01.01.2016 by the Employer/ Managing Director, i) The Director, M/s Him Agri Fresh Pvt. Ltd. 518, J.P. Nagar, Jalandhar, Punjab. and ii) The Manager, M/s Him Agri Fresh Pvt. Ltd. Village & P.O. Balghar, Tehsil Theog, Distt. Shimla, H.P. without complying with the provisions of the Industrial Disputes Act, 1947 is legal and justified? If not, what relief including reinstatement, amount of back wages, seniority, past service benefits and compensation the above ex-worker is entitled to from the above employer?”

By order,
Sd/-
Additional Labour Commissioner,
Himachal Pradesh.

**In the Court of Arindam Chaudhary I.A.S., Marriage Officer-cum-Sub Divisional Magistrate,
Hamirpur, Himachal Pradesh**

In the matter of :

Prashant Garg aged 36 years s/o Shri Ramesh Garg, r/o 311 Sunder Nagar, Tehsil & District Hissar at present Lecturer NIT, Satpura Hostel, NIT Hamirpur (H.P.).

and

Priyanka Agrwal aged 35 years d/o Shri Murari Lal Agrwal, r/o C-13 Apartments, Sector-9 Rohini, North West Delhi. . . Applicants.

Versus

General Public

Subject.— Notice under Special Marriage Act, 1954.

Prashant Garg and Priyanka Agrwal have filed an application under Special Marriage Act, 1954 alongwith affidavit and others documents in the court of undersigned in which they stated that they have solemnized marriage on 22-8-2017.

Therefore, the General Public is hereby informed through this notice that any person who has any objection for this marriage can file the objection personally or in writing before this court on or before 25-11-2017. The objection received after 25-11-2017 will not be entertained and marriage will be registered accordingly.

Issued today on 24-10-2017 under my hand and seal of the court.

Seal.

ARINDAM CHAUDHARY I.A.S.,
*Marriage Officer-cum-Sub Divisional Magistrate,
Hamirpur (H.P.).*

**In the Court of Arindam Chaudhary I.A.S., Marriage Officer-cum-Sub Divisional
Magistrate, Hamirpur, Himachal Pradesh**

In the matter of :

Vikram Singh aged 26 years s/o Shri Nagina Ram, r/o Village & P.O. Lodhi Mazra, Tehsil Nalagarh, District Solan (H.P.).

and

Sureshan Kumari aged 32 years d/o Shri Brij Lal, r/o Village & P.O. Chamboh, Tehsil Bhoranj, District Hamirpur (H.P.) . . *Applicants.*

Versus

General Public

Subject.— Notice under Special Marriage Act, 1954.

Vikram Singh and Sureshan Kumari have filed an application under Special Marriage Act, 1954 alongwith affidavit and others documents in the court of undersigned in which they stated that they have solemnized marriage on 04-12-2013.

Therefore, the General Public is hereby informed through this notice that any person who has any objection for this marriage can file the objection personally or in writing before this court on or before 20-11-2017. The objection received after 20-11-2017 will not be entertained and marriage will be registered accordingly.

Issued today on 23-10-2017 under my hand and seal of the court.

Seal.

ARINDAM CHAUDHARY I.A.S.,
*Marriage Officer-cum-Sub Divisional Magistrate,
Hamirpur (H.P.).*

**In the Court of Arindam Chaudhary I.A.S., Marriage Officer-cum-Sub Divisional Magistrate,
Hamirpur, Himachal Pradesh**

In the matter of :

Amit Kumar aged 26 years s/o Shri Suresk Kumar, r/o Village Bhagetu, P.O. Mair, Tehsil & District Hamirpur (H.P.).

and

Sapna Devi aged 26 years d/o Shri Girdhari Lal, r/o Village & P.O.Ukhli, Tehsil & District Hamirpur . . Applicants.

Versus

General Public

Subject.— Notice under Special Marriage Act, 1954.

Amit Kumar and Sapna Devi have filed an application u/s 16 of Special Marriage Act, 1954 alongwith affidavit and others supported documents in the court of undersigned in which they stated that they have solemnized marriage on 15-10-2017.

Therefore, the General Public is hereby informed through this notice that any person who has any objection for this marriage can file the objection personally or in writing before this court on or before 18-11-2017. The objection received after 18-11-2017 will not be entertained and marriage will be registered accordingly.

Issued today on 16-10-2017 under my hand and seal of the court.

Seal.

ARINDAM CHAUDHARY I.A.S.,
Marriage Officer-cum-Sub Divisional Magistrate,
Hamirpur (H.P.).

**In the Court of Arindam Chaudhary I.A.S., Marriage Officer-cum-Sub Divisional Magistrate,
Hamirpur, Himachal Pradesh**

In the matter of :

Naman Kumar aged 29 years s/o Shri Dhani Ram, r/o Village Usli, P.O. Mohin, Tehsil & District Hamirpur (H.P.).

and

Jyoti Sharma aged 25 years d/o Shri Onkar Chand, r/o Village Kalhetar, Tehsil Bhatiyat at Chowari, District Chamba (H.P.) . . Applicants.

Versus

General Public

Subject.— Notice under Special Marriage Act, 1954.

Naman Kumar and Jyoti Sharma have filed an application under Special Marriage Act, 1954 alongwith affidavit and others documents in the court of undersigned in which they stated that they have solemnized marriage on 16-10-2017.

Therefore, the General Public is hereby informed through this notice that any person who has any objection for this marriage can file the objection personally or in writing before this court on or before 20-11-2017. The objection received after 20-11-2017 will not be entertained and marriage will be registered accordingly.

Issued today on 18-10-2017 under my hand and seal of the court.

Seal.

ARINDAM CHAUDHARY I.A.S.,
Marriage Officer-cum-Sub Divisional Magistrate,
Hamirpur (H.P.).

**In the Court of Arindam Chaudhary I.A.S., Marriage Officer-cum-Sub Divisional Magistrate,
Hamirpur, Himachal Pradesh**

In the matter of :

Ravinder Kumar aged 28 years s/o Shri Tek Chand, r/o Village Nadiana Rangrian, P.O. Jhaniara, Tehsil & District Hamirpur (H.P.).

and

Pinki Devi aged 21 years d/o Shri Ajit Singh, r/o Ward No. 8, Naya Nagar, Tehsil & District Hamirpur presently w/o Shri Ravinder Kumar s/o Shri Tek Chand, r/o Village Nadiana Rangrian P.O. Jhaniara, Tehsil & District Hamirpur (H.P.) . . *Applicants.*

Versus

General Public

Subject.— Notice under Special Marriage Act, 1954.

Ravinder Kumar and Monika Pinki Devi have filed an application under Special Marriage Act, 1954 alongwith affidavit and others documents in the court of undersigned in which they stated that they have solemnized marriage on 15-10-2017.

Therefore, the General Public is hereby informed through this notice that any person who has any objection for this marriage can file the objection personally or in writing before this court on or before 20-11-2017. The objection received after 20-11-2017 will not be entertained and marriage will be registered accordingly.

Issued today on 18-10-2017 under my hand and seal of the court.

Seal.

ARINDAM CHAUDHARY I.A.S.,
Marriage Officer-cum-Sub Divisional Magistrate,
Hamirpur (H.P.).

**In the Court of Arindam Chaudhary I.A.S., Marriage Officer-cum-Sub Divisional Magistrate,
Hamirpur, Himachal Pradesh**

In the matter of :

Vinod Kumar aged 26 years s/o Shri Rikhi Ram r/o Village, & P.O. Bagwara, Tehsil Bamsan at Tauni Devi, District Hamirpur (H.P.).

and

Mahima aged 18 years d/o Shri Om Parkash, r/o Village Naughi, P.O. Kakriar, Tehsil & District Hamirpur (H.P.) . . *Applicants.*

Versus

General Public

Subject.— Notice under Special Marriage Act, 1954.

Vinod Kumar and Mahima have filed an application under Special Marriage Act, 1954 alongwith affidavit and others documents in the court of undersigned in which they stated that they intend to solemnize marriage within three calendar months.

Therefore, the General Public is hereby informed through this notice that any person who has any objection for this marriage can file the objection personally or in writing before this court on or before 17-11-2017. The objection received after 17-11-2017 will not be entertained and marriage will be registered accordingly.

Issued today on 17-10-2017 under my hand and seal of the court.

Seal.

ARINDAM CHAUDHARY I.A.S.,
*Marriage Officer-cum-Sub Divisional Magistrate,
Hamirpur (H.P.).*

**In the Court of Arindam Chaudhary, I.A.S., Marriage Officer-cum-Sub Divisional
Magistrate, Hamirpur, Himachal Pradesh**

In the matter of :

Trilok Chand aged 38 years s/o Shri Man Chand, r/o Village Ghumarin, P.O. Lambloo, Tehsil & District Hamirpur (H.P.).

and

Urmila Devi aged 32 years d/o Shri Prem Chand, r/o Village Gumari, P.O. Bafarin, Tehsil & District Hamirpur (H.P.) . . *Applicants.*

Versus

General Public

Subject.— Notice under Special Marriage Act, 1954.

Trilok Chand and Urmila Devi have filed an application under section 16 Special Marriage Act, 1954 alongwith affidavit and others documents in the court of undersigned in which they stated that they have solemnized marriage on 7-3-2017.

Therefore, the General Public is hereby informed through this notice that any person who has any objection for this marriage can file the objection personally or in writing before this court on or before 25-11-2017. The objection received after 25-11-2017 will not be entertained and marriage will be registered accordingly.

Issued today on 17-10-2017 under my hand and seal of the court.

Seal.

ARINDAM CHAUDHARY I.A.S.,
Marriage Officer-cum-Sub Divisional Magistrate,
Hamirpur (H.P.).

**In the Court of Shri Narender Kumar H.A.S., Marriage Officer-cum-Sub Divisional Officer
(c), Bhoranj, Distt. Hamirpur, Himachal Pradesh**

1. Jony Kumar s/o Sh. Udhami Ram, V.P.O Baloh, Tehsil Bhoranj, Distt. Hamirpur (H.P.).
2. Meenakshi d/o Sh. Raj Kumar, r/o Village & P.O. & Tehsil Sandhol, Distt. Mandi Himachal Pradesh.

Versus

General Public

Application for the registration of marriage under Section 16 of Special Marriage Act, 1954 (Central Act) as amended by Marriage Laws (Amendment Act 01, 49 of 2001).

Jony Kumar s/o Sh. Udhami Ram, V.P.O Baloh, Tehsil Bhoranj, Distt. Hamirpur (H.P.) & Meenakshi d/o Sh. Raj Kumar, r/o Village & P.O. & Tehsil Sandhol, Distt. Mandi, Himachal Pradesh have filed an application alongwith affidavits in this court under section 16 of Special Marriage Act, 1954 (Central Act) as amended by the Marriage Laws (Amendment Act 01, 49 of 2001) that they have solemnized their marriage ceremony on 6-10-2017 at Gasota Mahadev Mandir, Gasota, Distt. Hamirpur, H. P. as per Hindu Rites and Customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objections regarding this marriage can file the objections personally or in writing before this court on or before 29-11-17. After that no objections will be entertained and marriage will be registered accordingly.

Issued today on 28-10-2017 under my hand and seal of the court.

Seal.

Sd/-

*Marriage Officer-cum-Sub Divisional Magistrate,
Bhoranj, Distt. Hamirpur (H.P.).*

In the Court of Marriage Officer-cum-Sub Divisional Magistrate, Hamirpur (H. P.)

In the matter of :

1. Balram s/o Shri Yashpal, House No. 754, Hanumangate Bada Gurdwara Jagadhari, Lakkarharharnagli Yamunanagar.

and

2. Madhubala d/o Late Shri Mohinder Singh, Village Ladrour Khurd, Tehsil Bhoranj, District Himirpur, H. P. . . *Applicants.*

Versus

General Public

Subject.—Proclamation for the registration of Marriage under Section 16 of Special Marriage Act, 1954.

Balram and Madhubala have filed an application under section 16 of special Marriage Act, 1954 alongwith affidavit and other documents in the court of undersigned in which they stated that they have solemnized their marriage on dated 2-10-2017.

Therefore, the General Public is hereby informed through this notice that any person who has any objection for this marriage can file the objection personally or in writing before this court on or before 28-11-2017. The objection received after 28-11-2017 will not be entertained and marriage will be registered accordingly.

Issued today on 28-10-2017 under my hand and seal of the court.

Seal.

Sd/-

*Marriage Officer-cum-Sub Divisional Magistrate,
Hamirpur (H.P.).*

In the Court of Marriage Officer-cum-Sub Divisional Magistrate, Hamirpur (H. P.)

In the matter of :

Pawan Kumar s/o Shri Yashwant Singh, Village Dughan, P.O. Majhog Sultani, Tehsil & District Bilaspur.

and

Parwati Nepali d/o Shri Chumpa Nepali, Village Dulu, P. O. Duylu at present c/o Ajit Singh Village Chowki Jamwalan, Tehsil & District Hamirpur, Himachal Pradesh. . . *Applicants.*

Versus

General Public

Subject.—Proclamation for the registration of Marriage under section 16 of Special Marriage Act, 1954.

Pawan Kumar and Parwati have filed an application under Special Marriage Act, 1954 alongwith affidavit and other documents in the court of undersigned in which they stated that they intend to solemnized marriage with in three calendar months.

Therefore, the General Public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objection personally or in writing before this court on or before 28-11-2017. The objection received after 28-11-2017 will not be entertained and marriage will be registered accordingly.

Issued today on 28-10-2017 under my hand and seal of the court.

Seal.

Sd/-
*Marriage Officer-cum-Sub Divisional Magistrate,
Hamirpur (H.P.).*

In the Court of Marriage Officer-cum-Sub Divisional Magistrate, Hamirpur (H. P.)

In the matter of :

1. Vipin Kumar s/o Shri Dev Raj Sharma, Tehsil & District Bilaspur (H.P.).

and

2. Nisha d/o Shri Desh Raj, Village Tooh, P. O. Dungrin, Tehsil Bhoranj, District Himirpur, H. P. . . *Applicants.*

Versus

General Public

Subject.—Proclamation for the registration of Marriage under section 16 of Special Marriage Act, 1954.

Vipin Kumar & Nisha have filed an application under special Marriage Act, 1954 alongwith affidavit and other documents in the court of undersigned in which they stated that they solemnized their marriage on dated 15-9-2017.

Therefore, the General Public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objection personally or in writing before this court on or before 28-11-2017. The objection received after 28-11-2017 will not be entertained and marriage will be registered accordingly.

Issued today on 28-10-2017 under my hand and seal of the court.

Seal.

Sd/-
*Marriage Officer-cum-Sub Divisional Magistrate,
Hamirpur (H.P.).*

ब अदालत तहसीलदार एवं कार्यकारी दण्डाधिकारी, तहसील भून्तर,
जिला कुल्लू, हि0 प्र0

केस नं0 : 05-MT/2017

तारीख पेशी : 17-10-2017

इशतहार

1. श्री अजय कुमार पुत्र श्री पुने राम, गांव सेरीबेहड़ डाकघर खोखन, तहसील भून्तर, जिला कुल्लू, हि0 प्र0 ।
2. श्रीमती काली देवी पुत्री श्री काम्बी राम, गांव शोरन, डा0 जलुग्रां, तहसील भून्तर, जिला कुल्लू, हि0 प्र0 प्रार्थीगण।

बनाम

आम जनता

प्रत्यार्थी।

विषय.— प्रार्थना पत्र जेर धारा 5(4) हि0 प्र0 रजिस्ट्रीकरण नियम 2004 विवाह पंजीकरण बारे।

उपरोक्त मामला में प्रार्थीगण उपरोक्त ने दिनांक 17-10-2017 को इस अदालत में प्रार्थना-पत्र मय शपथ पेश किये हैं कि उन्होंने दिनांक 25-10-2015 को शादी कर ली है और तब से दोनों पति पत्नी के रूप में रहते चले आ रहे हैं। परन्तु प्रार्थीगण ने अपनी शादी का इन्द्राज सम्बन्धित पंचायत शमशी, तहसील भून्तर, जिला कुल्लू, हि0 प्र0 में दर्ज नहीं करवाया है।

अतः सर्वसाधारण को आम जनता को इस इशतहार द्वारा सूचित किया जाता है कि किसी भी व्यक्ति को उपरोक्त प्रार्थीगणों की शादी से सम्बन्धित पंचायत के अभिलेख में दर्ज करने बारे एतराज हो तो वह दिनांक 18-11-2017 को सुबह 10.00 बजे या इससे पूर्व असालतन या वकालतन हाजिर अदालत पेश होकर अपना एतराज पेश कर सकता है। इसके उपरान्त कोई भी एतराज प्राप्त न होने की सूरत में नियमानुसार शादी दर्ज करने के आदेश पारित कर दिए जाएंगे।

आज दिनांक 17-10-2017 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी एवं तहसीलदार,
भून्तर, जिला कुल्लू, हि0 प्र0।

ब अदालत तहसीलदार एवं कार्यकारी दण्डाधिकारी, तहसील भून्तर,
जिला कुल्लू, हि0 प्र0

केस नं0 : 9

दिनांक 26-10-2017

इशतहार

1. श्री मनोहर लाल पुत्र श्री अमर चन्द, गांव हुरन, डा0 जरी, तहसील भून्तर, जिला कुल्लू, हि0 प्र0
2. श्रीमती रमा देवी पुत्री श्री निकु, गांव तरयाल, डा0 शियारी, सब-तहसील औट, जिला मण्डी, हि0 प्र0 प्रार्थीगण।

बनाम

आम जनता

प्रत्यार्थी।

विषय.— प्रार्थना पत्र जेर धारा 5(4) हि0 प्र0 रजिस्ट्रीकरण नियम 2004 विवाह पंजीकरण बारे।

उपरोक्त मामला में प्रार्थीगण उपरोक्त ने दिनांक 17-10-2017 को इस अदालत में प्रार्थना-पत्र मय शपथ पेश किये हैं कि उन्होंने दिनांक 12-12-2015 को शादी कर ली है और तब से दोनों पति पत्नी के रूप में रहते चले आ रहे हैं। परन्तु प्रार्थीगण ने अपनी शादी का इन्द्राज सम्बन्धित पंचायत पुन्थल, तहसील भून्तर, जिला कुल्लू, हि0 प्र0 में दर्ज नहीं करवाया है।

अतः सर्वसाधारण को आम जनता को इस इशतहार द्वारा सूचित किया जाता है कि किसी भी व्यक्ति को उपरोक्त प्रार्थीगणों की शादी से सम्बन्धित पंचायत के अभिलेख में दर्ज करने बारे एतराज हो तो वह दिनांक 18-11-2017 को सुबह 10.00 बजे या इससे पूर्व असालतन या वकालतन हाजिर अदालत पेश होकर अपना एतराज पेश कर सकता है। इसके उपरान्त कोई भी एतराज प्राप्त न होने की सूरत में नियमानुसार शादी दर्ज करने के आदेश पारित कर दिए जाएंगे।

आज दिनांक 18-10-2017 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित /—
कार्यकारी दण्डाधिकारी एवं तहसीलदार,
भून्तर, जिला कुल्लू, हि0 प्र0।

ब अदालत सहायक समाहर्ता प्रथम वर्ग कुपवी, जिला शिमला (हि0 प्र0)

श्री जीत सिंह पुत्र श्री हरिया, ग्राम वासी कोठी, तहसील कुपवी, जिला शिमला, हि0 प्र0

बनाम

आम जनता

विषय.—प्रार्थना पत्र नाम दुरुस्ती बारे।

श्री जीत सिंह पुत्र श्री हरिया, ग्राम वासी कोठी, तहसील कुपवी, जिला शिमला, हि0 प्र0 ने इस कार्यालय में प्रार्थना पत्र प्रस्तुत किया है कि उनका सही नाम जीत सिंह है जो कि अन्य कागजात आधार कार्ड, राशन कार्ड, पहचान पत्र में भी दर्ज है परन्तु राजस्व अभिलेख में गलती से जीत राम दर्ज है जो कि गलत है।

इस नोटिस द्वारा समस्त जनता को सूचित किया जाता है कि यदि किसी को उनके नाम की दुरुस्ती करने बारे कोई उजर या एतराज हो तो वह दिनांक 20-11-2017 को अदालत हजा में हाजिर होकर अपना एतराज पेश करें। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जावेगी।

आज दिनांक 6-10-2017 को मेरे हस्ताक्षर व मोहर अदालत से जारी किये गए।

मोहर।

हस्ताक्षरित /—
कार्यकारी दण्डाधिकारी,
कुपवी, जिला शिमला (हि0 प्र0)।

ब अदालत सहायक समाहर्ता व कार्यकारी दण्डाधिकारी कुपवी, जिला शिमला (हि0 प्र0)

श्री केवल राम पुत्र श्री भोप सिंह, ग्राम वासी बरचाडी, तहसील कुपवी, जिला शिमला, हि0 प्र0

बनाम

आम जनता

विषय.—प्रार्थना पत्र जेर धारा 13 (3) जन्म व मृत्यु रजिस्ट्रीकरण अधिनियम, 1969.

श्री केवल राम पुत्र श्री भोप सिंह, ग्राम बरचाडी, तहसील कुपवी, जिला शिमला, हि0 प्र0 ने इस कार्यालय में प्रार्थना पत्र प्रस्तुत किया है कि उसके पुत्र दिनेश कुमार की जन्म तिथि 20-2-1999 व पुत्री उमा कुमारी की जन्म तिथि 6-11-1989 है का इन्द्राज पंचायत अभिलेख में दर्ज नहीं है। इस बारे जिला जन्म मृत्यु शिमला से भी अनुमोदन प्राप्त हो चुका है।

इस नोटिस द्वारा सर्वसाधारण को सूचित किया जाता है कि यदि किसी भी व्यक्ति को उनकी जन्म तिथियां दर्ज करने बारे कोई उजर या एतराज हो तो वह दिनांक 20-11-2017 को अदालत हजा में हाजिर हों, हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जावेगी।

आज दिनांक 6-10-2017 को मेरे हस्ताक्षर व मोहर अदालत से जारी किये गए।

मोहर।

हस्ताक्षरित /—
कार्यकारी दण्डाधिकारी,
कुपवी, जिला शिमला (हि0 प्र0)।

ब अदालत सहायक समाहर्ता प्रथम वर्ग कुपवी, जिला शिमला (हि0 प्र0)

श्रीमती सोलो देवी पत्नी देवी राम, ग्राम वासी जुडू, तहसील कुपवी, जिला शिमला, हि0 प्र0

बनाम

आम जनता

विषय.—प्रार्थना-पत्र जेर धारा 13(3) जन्म व मृत्यु पंजीकरण अधिनियम, 1969.

श्री सोलो देवी पत्नी देवी राम, ग्राम वासी जुडू, तहसील कुपवी ने इस कार्यालय में प्रार्थना पत्र प्रस्तुत किया है कि उनकी पुत्री रमला देवी जिसकी जन्म तिथि 20-4-1975 है का इन्द्राज पंचायत अभिलेख में दर्ज नहीं है। अतिरिक्त जिला रजिस्ट्रार जन्म व मृत्यु शिमला से भी इस जन्म तिथि दर्ज करने बारे अनुमोदन प्राप्त हो चुका है।

इस नोटिस द्वारा समस्त जनसाधारण को सूचित किया जाता है कि यदि किसी व्यक्ति विशेष का उसकी जन्म तिथि दर्ज करने बारे कोई उजर या एतराज हो तो वह दिनांक 20-11-2017 को इस कार्यालय में उपस्थित होवें हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जावेगी।

आज दिनांक 17-10-2017 को मेरे हस्ताक्षर व मोहर अदालत से जारी किये गए।

मोहर।

हस्ताक्षरित /—
कार्यकारी दण्डाधिकारी,
कुपवी, जिला शिमला (हि0 प्र0)।

ब अदालत सहायक समाहर्ता प्रथम वर्ग कुपवी, जिला शिमला (हि0 प्र0)

श्री प्रताप सिंह पुत्र श्री धिरजू राम, ग्राम वासी शगलावग, डाकघर चडौली, तहसील कुपवी, जिला शिमला, हि0 प्र0।

बनाम

आम जनता

विषय.—प्रार्थना पत्र जेर धारा 13(3) जन्म व मृत्यु पंजीकरण अधिनियम, 1969.

श्री प्रताप सिंह पुत्र धीरजू राम, ग्राम वासी शगलावग, तहसील कुपवी ने इस कार्यालय में प्रार्थना पत्र प्रस्तुत किया है कि उसके पुत्र मयंक पचनार्इक जिसकी जन्म तिथि 15-4-2016 है का इन्द्राज पंचायत अभिलेख चडौली में दर्ज नहीं है। अतिरिक्त जिला रजिस्ट्रार जन्म व मृत्यु शिमला से भी जन्म तिथि दर्ज करने बारे अनुमोदन प्राप्त हो चुका है।

इस नोटिस द्वारा समस्त जनसाधारण को सूचित किया जाता है कि है यदि किसी व्यक्ति विशेष को उसकी जन्म तिथि दर्ज करने बारे कोई उजर या एतराज हो तो वह दिनांक 20-11-2017 को अदालत हजा में हाजिर आकर अपना ऐतराज पेश करें। हाजिर न आने की स्थिति में एकतरफा कार्यवाही अमल में लाई जावेगी।

आज दिनांक ----- को मेरे हस्ताक्षर व मोहर अदालत से जारी किये गए।

मोहर।

हस्ताक्षरित /—
कार्यकारी दण्डाधिकारी,
कुपवी, जिला शिमला (हि0 प्र0)।

ब अदालत सहायक समाहर्ता प्रथम वर्ग कुपवी, जिला शिमला (हि0 प्र0)

श्री रणवीर सिंह पुत्र श्री जीत सिंह, ग्राम वासी शिलाल, तहसील कुपवी, जिला शिमला, हि0 प्र0।

बनाम

आम जनता

विषय.—प्रार्थना पत्र जेर धारा 13(3) जन्म व मृत्यु पंजीकरण अधिनियम, 1969.

श्री रणवीर सिंह पुत्र जीत सिंह, ग्राम वासी शिलाल, तहसील कुपवी ने इस कार्यालय में प्रार्थना पत्र प्रस्तुत किया है कि उसके पुत्र श्री दिनेश कुमार जिसकी जन्म तिथि 14-12-1995 है का इन्द्राज पंचायत अभिलेख में दर्ज नहीं है। अति0 जिला रजिस्ट्रार शिमला से भी जन्म तिथि दर्ज करने बारे अनुमोदन प्राप्त हो चुका है।

इस नोटिस द्वारा सर्वसाधारण को सूचित किया जाता है कि है यदि किसी व्यक्ति विशेष को उसकी जन्म तिथि दर्ज करने बारे कोई उजर या एतराज हो तो वह मिति 20-11-2017 को हाजिर अदालत आवें। हाजिर न आने की स्थिति में एकतरफा कार्यवाही अमल में लाई जावेगी।

आज दिनांक ----- को मेरे हस्ताक्षर व मोहर अदालत से जारी किये गए।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी,
कुपवी, जिला शिमला (हि0 प्र0)।

ब अदालत सहायक समाहर्ता प्रथम श्रेणी कुपवी, जिला शिमला (हि0 प्र0)

श्री रणवीर सिंह पुत्र श्री वारू राम, ग्राम वासी भलावण, तहसील कुपवी, जिला शिमला, हि0 प्र0।

बनाम

आम जनता

विषय.—प्रार्थना पत्र जेर धारा 13(3) जन्म व मृत्यु पंजीकरण अधिनियम, 1969.

श्री रणवीर सिंह पुत्र वारू राम, ग्राम वासी भलावण, तहसील कुपवी ने इस कार्यालय में प्रार्थना पत्र प्रस्तुत किया है कि उसके पुत्र श्री तरुण शर्मा जिसकी जन्म तिथि 7-4-2015 है का इन्द्राज पंचायत अभिलेख जुडू-शलाल में दर्ज नहीं है। अतिरिक्त जिला रजिस्ट्रार शिमला से भी जन्म तिथि दर्ज करने बारे अनुमोदन प्राप्त हो चुका है।

अतः सर्वसाधारण को इस नोटिस द्वारा सूचित किया जाता है कि है यदि किसी व्यक्ति को उसकी जन्म तिथि पंचायत में दर्ज करने बारे कोई उजर या एतराज हो तो वह दिनांक 20-11-2017 को हाजिर अदालत आकर अपना एतराज पेश करें। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जावेगी।

आज दिनांक 10-10-2017 को मेरे हस्ताक्षर व मोहर अदालत से जारी किये गए।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी,
कुपवी, जिला शिमला (हि0 प्र0)।

ब अदालत सहायक समाहर्ता प्रथम वर्ग कुपवी, जिला शिमला (हि0 प्र0)

श्री ओम प्रकाश पुत्र श्री वारू राम, ग्राम वासी भलावण, तहसील कुपवी, जिला शिमला, हि0 प्र0

बनाम

आम जनता

विषय.—प्रार्थना पत्र जेर धारा 13(3) जन्म व मृत्यु पंजीकरण अधिनियम, 1969.

श्री ओम प्रकाश पुत्र वारू राम, ग्राम वासी भलावण, तहसील कुपवी ने इस कार्यालय में प्रार्थना पत्र प्रस्तुत किया है कि उसके पुत्र श्री आदित्य शर्मा जिसकी जन्म तिथि 6-12-2015 है का इन्द्राज पंचायत अभिलेख जुड़ू-शलाल में दर्ज नहीं है। अतिरिक्त जिला रजिस्ट्रार जन्म व मृत्यु शिमला से अनुमोदन प्राप्त हो चुका है।

अतः इस नोटिस द्वारा सर्वसाधारण को सूचित किया जाता है कि है यदि किसी व्यक्ति को जन्म तिथि दर्ज करने बारे कोई उजर या एतराज हो तो वह दिनांक 20-11-2017 को असालतन या वकालतन हाजिर अदालत आवें। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जावेगी।

आज दिनांक 10-10-2017 को मेरे हस्ताक्षर व मोहर अदालत से जारी किये गए।

मोहर।

हस्ताक्षरित / -
कार्यकारी दण्डाधिकारी,
कुपवी, जिला शिमला (हि0 प्र0)।

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Rampur Bushahr,
District Shimla, H.P.**

In the matter of :

1. Rajni Kant s/o Shri Ramanugrah Prasad, aged 30 years, r/o Village Choudharian, Chowk, P.O. Masathu, Patna Bihar presently residing at Block No. 06, Type-C, SJVNL Housing Colony Duttanagar, Tehsil Rampur, District Shimla , H.P.
2. Supriya Kumari d/o Shri Kumar Sidheshwar, aged 26 years, r/o Village Barah, P.O. Bhuapur, Anchal, Belchhi, District Patna Bihar. . . Applicants.

Versus

General Public

. . Respondent.

Proclamation for the registration of Marriage under Section 16 of the Special Marriage Act, 1954.

Rajni Kant s/o Shri Ramanugrah Prasad, aged 30 years, r/o Village Choudharian Chowk, P.O. Masathu, Patna Bihar presently residing at Block No. 06, Type-C, SJVNL Housing Colony Duttanagar, Tehsil Rampur, District Shimla, H.P and Supriya Kumari d/o Shri Kumar Sidheshwar, aged 26 years, r/o Village Barah, P.O. Bhuapur, Anchal, Belchhi, District Patna Bihar, have filed an application alongwith affidavits in the Court of undersigned under section 15 of Special Marriage Act, 1954 that they have solemnized their marriage on 30-06-2017 at Mahesh Regency Duttanagar, Tehsil Rampur, District Shimla, H.P. according to Hindu Rites and they are living as husband and wife since then, hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objection personally or in writing before this court on or before 26-11-2017 after that no objection will be entertained and marriage will be registered.

Issued today on 4th day of the October, 2017 under my hand and seal of the court.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,
Rampur Bushahr, District Shimla, H.P.*

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Rampur Bushahr,
District Shimla, H.P.**

In the matter of :

1. Raj Kumar s/o Shri Ramesh Chand, aged 24 years, r/o Village Nagadhar, P.O. Delath, Tehsil Rampur, District Shimla , H.P.
2. Raksha d/o Shri Heera Lal, aged 20 years, r/o Village and P. O. Khaneri, Tehsil Rampur, District Shimla, H.P. . . Applicants.

Versus

General Public

. . Respondent.

Proclamation for the registration of Marriage under Section 16 of the Special Marriage Act, 1954.

Raj Kumar s/o Shri Ramesh Chand, aged 24 years, r/o Village Nagadhar, P.O. Delath, Tehsil Rampur, District Shimla, H.P. and Raksha d/o Shri Heera Lal, aged 20 years, r/o Village and P.O. Khaneri, Tehsil Rampur, District Shimla, H.P. have filed an application alongwith affidavits in the Court of undersigned under section 15 of Special Marriage Act, 1954 that they have solemnized their marriage on 01-10-2016 at Rampur Bushahr, District Shimla, H.P. according to Hindu Rites and they are living as husband and wife since then, hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objection personally or in writing before this court on or before 26-11-2017 after that no objection will be entertained and marriage will be registered.

Issued today on 4th day of the October, 2017 under my hand and seal of the court.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,
Rampur Bushahr, District Shimla, H.P.*